

Government of Jammu and Kashmir  
Ladakh Affairs Department.  
Civil Secretariat, Srinagar

Notification  
Srinagar , the \_\_12<sup>th</sup> \_August, 2016

SRO--268-- In exercise of the Powers conferred by Section 60 of the Ladakh Autonomous Hill Development Council Act, 1997, the Government of Jammu and Kashmir hereby direct that for the words " each elected member" appearing in clause ( c ) of rule 94 A of the Ladakh Autonomous Hill Development Council (Election) Rules, 1995, the words "each member" shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-  
Financial Commissioner,  
Ladakh Affairs Department.

Dated:- 12 -08-2016

NO; LA (K)32/2016

Copy to the

1. All Financial Commissioners-----
2. Joint Secretary, Department of J&K Affairs, Ministry of Home Affairs, Government of India, New Delhi.
3. All Principal Secretaries to Government-----
4. Principal Secretary to Hon'ble Chief Minister, J&K
5. Principal secretary to HEG
6. All Commissioner/Secretaries to Government-----
7. All Secretaries to Government-----
8. Chief electoral Officer, J&K Srinagar
9. Divisional Commissioner, Kashmir/Jammu
10. Deputy Commissioner/CEO, LAHDC, Kargil
11. Director Information, J&K Jammu for information and n/action.
12. General Manager, Govt Press, Jammu/Srinagar for publication in the Govt. Gazette.
13. Private Secretary to Chief Secretary
14. Pvt. Secretary to Hon'ble Minister for Ladakh Affairs Department
15. Pvt. Secretary to Financial Commissioner . Ladakh Affairs Department.
16. Pvt. Secretary to Chairman/CEC, LAHDC, Kargil.

Secretary,  
Ladakh Affairs Department.